

- (b) if so, the response of the State Governments in this regard;
- (c) whether the Union Government proposes to reconsider their decision of setting up of NCTC;
- (d) if so, whether the views of the State Governments would be considered; and
- (e) if so, the final reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) Government have notified the setting up of the National Counter Terrorism Centre (NCTC) vide the OM dated 3rd February, 2012.

After the issue of the said Office Memorandum, the Chief Ministers of Odisha, West Bengal, Madhya Pradesh, Tamil Nadu, Gujarat, Tripura, Bihar, Himachal Pradesh, Jharkhand and Karnataka had written to the Central Government, *inter-alia* raising concerns about the order encroaching on the domain of the states and expressing the need for consultations with the State Governments before NCTC is operationalized.

The Home Minister has replied to the Chief Ministers enclosing a three-page note on the provisions of the Unlawful Activities (Prevention) Act and the genesis, objectives, structure and powers of the NCTC. To further clarify/address issues, the Union Home Secretary held a meeting with the State Chief Secretaries, Director Generals of Police and the Home Secretaries on 12-03-2012.

Busting of fake Indian currency notes racket by NIA

218. SHRI BAISHNAB PARIDA:

SHRI SANJAY RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Investigation Agency has claimed to have busted a major 'fake Indian currency notes' racket from Malda in West Bengal; and
- (b) if so, the details of the fake currency seized and the number of persons arrested and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir.

(b) Twelve persons have been arrested from different parts of the country and they are under custody. Fake Indian Currency Notes (FICN) of face value of Rs. 32,100/- have been seized.

Human safaris in Andaman Islands

219. SHRI SANJAY RAUT:

SHRI BAISHNAB PARIDA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that naked Jarawa tribals in the Andaman Islands

were made to dance before tourists for food and money during the course of "human safaris" organised by operators in connivance with local authorities;

(b) whether it is also a fact that safaris brazenly flout laws that prohibit close contact with the tribals and photographing them; and

(c) if so, what action the Ministry has taken against the officials who have flouted the rules?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Some video footage of Jarawa tribal women appeared in the electronic media in the month of January, 2012 based on the report in the "Observer" newspaper of UK. Another video footage appeared in the electronic media on 5th February, 2012. In these video clips the tribal women were seen in their traditional attire.

(b) and (c) The Laws prohibit close contact with the tribals.

On the basis of the first video footage of the Jarawa tribal women shown in the electronic media on 11.1.2012, an FIR has been filed by Andaman and Nicobar Administration under section 292 IPC read with section 67 IT Act, 2000, section 3(1)(iii) of SC and ST (Prevention of Atrocities) Act, 1989 and section 7/8 of Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956. After interrogation two persons were arrested and sent to judicial remand.

In connection with the second video telecast in the national and international media showing the Jarawa girls dancing on the Andaman Trunk Road, a case vide crime No. 17/12 under section 292/34 IPC read with section 67 of IT Act, Section 3(1)(iii) and (x) of SC and ST (Prevention of Atrocities) Act, 1989 and section 7/8 of PAT Regulation, 1956 was registered on 6.02.2012. On close scrutiny of the video clipping, it was revealed that the person in the khaki uniform appearing in the video was a police constable. He has been arrested and placed under suspension for dereliction in the discharge of his duties. A departmental enquiry has also been initiated against him.

Security threat analysis to heavy water plant at Hazira, Gujarat

220. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether concerned security agency of your Ministry has already conducted or is in the process of for probable security threat analysis to heavy water producing unit of Department of Atomic Energy (DAE) located at Hazira, Gujarat as this unit is located at seashore area; and

(b) whether your Ministry is in continuous touch with DAE and State Government of Gujarat in this regard?